

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 69/TT/2017

Subject : Determination of transmission tariff for 400 KV D/C Sikar-Jaipur line with associated bays under "System Strengthening in Northern Region for Sasan and Mundra UMPP" In Northern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014

Date of Hearing : 3.8.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 16 others

Parties present : Shri S.K. Venkatesan, PGCIL
Shri Rakesh Prasad, PGCIL
Shri B. Dash, PGCIL
Shri V.P.Rastogi, PGCIL

Record of Proceedings

The representative of the PGCIL submitted that in response to the directions of the Commission in order dated 12.6.2017, the petitioner vide affidavit dated 21.7.2017 has intimated the actual COD of the instant asset as 16.2.2017 along with Auditors certificate, revised tariff forms, RLDC Certificate, CMD Certificate and CEA certificate under Regulation 43 of CEA (Measures Related to Safety and Electric Supply) Regulations, 2010.

2. The representative of the PGCIL further submitted that no reply has been received from any of the respondents in the instant petition.



3. The Commission directed the petitioner to submit the following information on affidavit with an advance copy to the respondents by 31.8.2017:-

1. Form-4A "Statement of Capital Cost" as per Books of accounts (accrual Basis and cash basis separately) for the Asset. Amount of Capital Liabilities in Gross Block should also be indicated;
2. Year-wise discharge of the Initial Spares during the period.
3. Documents in support of Exchange Rate, Interest Rates and/or Repayment Schedules (as per Form-9C) of "IBRD-V" loan. If there is any default in interest payment on loan, petitioner is required to provide the details;

4. The Commission directed the respondents to file their reply by 11.9.2017 and the petitioner to file rejoinder, if any, by 22.9.2017. The Commission directed the parties to comply with the directions within the specified timeline and further observed that no extension of time shall be granted.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

